

**NATIONAL COMPANY LAW TRIBUNAL,
CHANDIGARH BENCH, CHANDIGARH.**

CP No.157/Chd/Hry/2017.

In the matter of:

Rajeev Goyal.Petitioner.

Versus.

Narv Consultants Pvt.Ltd. & Ors.Respondents.

Present: Mr.Anil Kumar Aggarwal, Advocate for petitioner.
Mr.Yashpal Gupta, Advocate for respondents.

Learned counsel for respondents submits that two different sets of paper book were received by the respondents. The petitioner's counsel submits that earlier the copy was sent before filing of the petition, but after removal of the objections, the final copy was sent and the learned counsel has clarified to the counsel for respondents about the final copy of paper book out of two sets received by the respondents.

Learned counsel for respondents seeks time to file reply to the petition. The petitioner's counsel, however, opposes the request for adjournment on the ground that a prayer for interim relief has also been made in the petition. In the interest of justice, adjournment is granted to file reply to the main petition wherein prayer for interim relief has also been made, at least two days before the date fixed with copy advance to the counsel opposite. List the matter for arguments on 22.08.2017. It is made clear that no request for further adjournment shall be entertained.

Sd/-

(Justice R.P.Nagrath)
Member (Judicial)


August 08, 2017
Ashwani